Indian Customs
Authorised Economic Operator (AEO) Programme

Central Board of Indirect Taxes & Customs

Chairman’s Message

INDIAN CUSTOMS’ AEO PROGRAMME
A monumental effort to ease trading across borders

Sh. M. Ajit Kumar
Chairman (CBIC)

“AE0 HAS FUNDAMENTALLY CHANGED THE CONVENTIONAL IDEA OF SECURE TRADE”

The facilitation measures implemented through the Indian AEO Programme has ensured a significantly faster movement of goods at Indian ports, which in turn has translated in substantial savings in time and cost for the Indian Trade. To ensure that the processes and benefits of the programme are in step with the International best standards, CBIC has thoroughly digitized the application filing, processing and digitally-signed delivery of AEO certification for AEO TI applications by way of this website today.

I hereby invite all the members of the trade to be part of this splendid confluence of security, recognition, and facilitation.

Join the AEO Programme and be Indian Customs’ trusted trade partner.

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REGISTRATION WINDOW VIEW
APPLICANT’S VIEW – AFTER SUBMISSION OF REGISTRATION DETAILS, OTP IS SENT TO REGISTERED MOBILE AND E-MAIL
APPLICANT’S VIEW – AFTER FEEDING THE OTP REGISTRATION PROCESS COMPLETED, MESSAGE APPEARS
APPLICANT’S VIEW - APPLICANT TO NOW LOG IN AFTER SUCCESSFUL REGISTRATION AND VERIFICATION OF THE APPLICATION BY THE ZONAL SUPERINTENDENT

Indian Customs
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Chairman’s Message

INDIAN CUSTOMS’ AEO PROGRAMME
A monumental effort to ease trading across borders

The Indian AEO Programme, which started in 2011, has come a long way in the last few years. It was designed to set standards to secure and to facilitate the ever-growing flow of goods in international trade. Today, the programme has a membership of more than 4400 AEO addresses. That is 4400 economic entities which have actively collaborated with Indian Customs to ensure safety and security in the Supply Chain. And in return, they are reaping benefits of an ever-widening set of benefits from Indian Customs such as faster processing and clearance of cargo, deferred payment of duties, direct port delivery/entry.

“AEO HAS FUNDAMENTALLY CHANGED THE CONVENTIONAL IDEA OF SECURE TRADE”

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### Address

<table>
<thead>
<tr>
<th>No</th>
<th>Address Type</th>
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<th>View Site Plan</th>
<th>Remove</th>
</tr>
</thead>
</table>

#### Whether Manufacturer, Trader, Importer or Exporter

- Choose option

#### Manufacturing Item

<table>
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<tr>
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<th>Manufacturing Item</th>
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</tr>
</thead>
</table>

#### Industry Classification

- Select Industry Classification

#### Contact Details

<table>
<thead>
<tr>
<th>Field</th>
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</thead>
<tbody>
<tr>
<td>Contact Person</td>
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<tr>
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<tr>
<td>Email Id</td>
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APPLICANT’S VIEW - ANNEXURE 2 PAGE 1
### Customs AEO

**Provide the break-up of contingent liability as per your balance sheet of the audit report for last 3 financial years**

<table>
<thead>
<tr>
<th>S.No</th>
<th>Financial Year</th>
<th>Description</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>--Select Financial Year--</td>
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<tr>
<td>2</td>
<td>--Select Financial Year--</td>
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<tr>
<td>3</td>
<td>--Select Financial Year--</td>
<td><img src="image3.png" alt="Image" /></td>
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</table>

4(i). Provide procedures for administering the license, authorization connected to exports/imports.

4(ii). Provide procedures for administering the commercial records connected to exports/imports.

4(iii). Do you deal in goods subject to anti-dumping duties, safeguard duties or countervailing duties?

File upload details of goods

5. Provide procedures for verifying the accuracy of customs declarations including procedures in place of the establishment of customs value and tariff classification.

In case any business partners / representatives is involved in the above mentioned process/formalities provide details of the representative along with the document that brings out the responsibility of the representative.

6. Provide in brief the procedure to ensure the protection of your computerized record system from unauthorized access.
### Customs AEO

8. Provide in brief the procedure to ensure the protection of your computerised record system from unauthorised access.

2. Provide procedure for back-up, recovery, archiving and retrieval of your business records.

State for how long in this data archived: [ ] (in Months)

Upload the Solvency Certificate from Chartered Accountant/Statutory Auditor for last 3 Financial Years

#### Provide Net Worth as per the Balance Sheet of the Audit Report for last 3 Financial Years

<table>
<thead>
<tr>
<th>S.No</th>
<th>Financial Year</th>
<th>Description</th>
<th>Net worth document uploaded</th>
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<tbody>
<tr>
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<td></td>
</tr>
<tr>
<td>2</td>
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<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

#### Provide Net Current Assets as per the Balance Sheet of the Audit Report for last 3 Financial Years

<table>
<thead>
<tr>
<th>S.No</th>
<th>Financial Year</th>
<th>Description</th>
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</thead>
<tbody>
<tr>
<td></td>
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</tbody>
</table>
**APPLICANT’S VIEW OF FILLED APPLICATION – ANNEXURE 1 PAGE 2**

### Customs AEO

**Application Form**

- **Profile:**
  - **Imports and Export**
  - **Application Form**
  - **Application View**
  - **Update Verification**

### Main Item of Manufacturing

<table>
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<tr>
<th>SNo</th>
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<tbody>
<tr>
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</tbody>
</table>

### Industry Classification

- Electronics

### Contact Person

- **Contact Person:** XYZ
- **Designation:** MANAGER
- **Alternative Contact Number:** 5000000000

### Contact Number

- **Contact Number:** 5000000000

### Email Id

- **Email Id:** st_4@myopcgroup.com

### Company Registration Number

- **Company Registration Number:** ROC2010

### PAN

- **PAN:** ABCDE1234F

### Import Countries

- [United States]
APPLICANT’S VIEW OF FILLED APPLICATION – ANNEXURE 1 PAGE 3
ANNEXURE 1 TO BE SAVED AND SUBMITTED FOR MOVING TO ANNEXURE 2
1. Whether there are any cases of infringement of customs & allied laws by any of the following person over the last three financial years preceding the submission of the application.
   1) The Applicant
   2) The person responsible in the applicant company?

   Indicate the details of the cases

2. Have you been issued an SCN by customs or CST (central excise and service tax) authorities in last 3 years?

   1. Brief of the breach including the provision invoked in the SCN
   2. Bring out the decision of the order, if any
   3. Whether there is any case against you whether prosecution has been launched?

---

3. Provide the 'break-up of contingent liability' as per your balance sheet of the audit report for last 3 financial years
2. Provide the break-up of contingent liability as per the balance sheet of the audit report for last 3 financial years.

Do you have Contingent Liability in your Audit Report for any of the last 3 Financial Years? *

- Yes
- No

<table>
<thead>
<tr>
<th>S.No</th>
<th>Financial Year</th>
<th>Description</th>
</tr>
</thead>
<tbody>
<tr>
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</tr>
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<td>Select Financial Year</td>
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</tbody>
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4(ii). Provide procedures for administering the commercial records connected to exports/imports? *

4(iii). Do you deal in goods subjects to anti-dumping duties, safeguard duties or countervailing duties?

- No

5. Provide procedures for verifying the accuracy of customs declarations including procedures in place of the establishment of customs value and tariff classification.

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6. Provide in brief the procedure to ensure the protection of your computerised record system from unauthorised access? *

- procedure to ensure the protection of your computerised record system from unauthorised access
APPLICANT’S VIEW OF FILLED APPLICATION – ANNEXURE 2 PAGE 3
APPLICANT’S VIEW OF FILLED APPLICATION – ANNEXURE 2 PAGE 4
### Applicant’s View

**Application View Window**

**applicant's view** – application view window

#### Import Items

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#### Export Items

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<td>2</td>
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</table>

**Duration of Business**: 88 Months
APPLICANT’S VIEW – APPLICATION SUBMITTED, MESSAGE APPEARS

The image shows a screenshot of a Customs AEO application form with a message indicating that the application has been submitted successfully. The form includes questions about the applicant's record of compliance, previous SCN issues, and other relevant details. The image also captures the pop-up message that confirms the submission of the application.